

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4853
ANSWERED ON:02.09.2011
CHILD RIGHTS LEGAL CELLS
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Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether her Ministry proposes to set up child rights legal cell in all States;
- (b) if so, the details thereof;
- (c) whether her Ministry has issued guidelines to all States to set up child rights legal cell in their respective States;
- (d) if so, the details thereof; and
- (e) the funds earmarked for the purpose?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT(SHRIMATI KRISHNA TIRATH)

(a) & (e) No, Madam. However, the Commissions for Protection of Child Rights Act, 2005 provides for setting up of State Commission for Protection of Child Rights in every State, but does not make it mandatory for the State Governments to do so. The State Governments have been urged from time to time by the Ministry in writing and during discussions with them at the Conferences of State Ministers/ State Secretaries to set-up.

The States/Union Territories which have set up the State Commissions are: (i) Assam (ii) Bihar (iii) Delhi (iv) Goa (v) Maharashtra (vi) Odisha (vi) Sikkim (vii) Karnataka (viii) Madhya Pradesh (ix) Rajasthan (x) Chhattisgarh (xii) Punjab.